

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2748 of 2020

(Vimla Kumari. Vs. The State of Jharkhand & Ors.)

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : XX
For the Respondents : XX

05/ 19.04.2021 Vide order dated 23.03.2021, the respondents were directed to file counter-affidavit, but the same has not been filed till date.

Further, four weeks time is granted to respondent-State as well as JSSC to file counter-affidavit.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)

punit/-